

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) and (b). According to the information available with the Government of India, there is no scientifically established new treatment for pemphigus.

Control Release Finished Medicines

3704. SHRI GURUDAS KAMAT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) what are the requirements to be fulfilled for obtaining the permission of control release finished medicines; and

(b) the names of the finished medicines for which Government granted control release permission during the last two years along with the details of trial study tests conducted on each of them ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) The requirements for approval of control release preparation of an established plain formulation are in-vitro dissolution studies, absolute and comparative bio-availability studies in healthy human volunteers.

(b) During the last two years, Central Government have approved the marketing of Propranolol sustained release capsules and Diclofenac Sodium sustained release tablets based on the satisfactory in-vitro dissolution and bio-availability studies carried out with these formulations.

Framing of Rules Under Child Labour Act, 1986

3705. SHRIMATI KISHORI SINHA : Will the Minister of LABOUR be pleased to state :

(a) whether rules under the Child Labour (Abolition and Regulation) Act, 1986 have been formulated;

(b) if so, when they were promulgated and the action taken thereunder;

(c) whether hazardous industries prohibiting employment of children have been identified as required under the Act;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY) : (a) and (b). Rules under Section 18 of the Child Labour (Prohibition and Regulation) Act, 1986 have been published in the Gazette of India Extraordinary dated the 10th August, 1988.

(c) and (d). A Child Labour Technical Advisory Committee which has been set up under the Act to advise the Government regarding occupations and processes in which the employment of children below fourteen years should be prohibited, has submitted its first report to the Government. It has identified certain occupations and processes which are hazardous to children.

(e) Does not arise.

Assistance of Singapore for Housing

3706. SHRIMATI KISHORI SINHA : SHRI V. TULSIRAM :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Singapore had offered expertise in housing construction during her visit to that country recently;

(b) if so, the type of expertise offered and the areas where it is likely to be utilised; and

(c) whether any concrete steps have been taken to avail of that offer ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) to (c). At the invitation of Mr. S. Dhanabalan, Minister for National Development Republic of Singapore, a high level Indian delegation headed by the Minister for Urban Development visited Singapore. The delegation familiarised itself with their activities in Public Housing, Urban Planning, and the Introduction of Mass Rapid Transit System in Singapore. The decontrol of licensing, rents, etc. and its affect on revenue, construction activity and growth of the city was another area of interest.

No specific proposal for any joint venture or any other form of co-operation or collaboration between India and Singapore was discussed during the visit. However, the Government of Singapore as well as private construction companies showed keenness to undertake Housing Projects in India in collaboration with Indian parties with the highly developed construction designs and management expertise of Singapore construction firms.

Registration of Trade Unions

3707. SHRIMATI KISHORI SINHA : Will the Minister of LABOUR be pleased to state :

(a) whether the central trade unions and federations in the country are registered under the Trade Unions Act, 1926;

(b) if not, the reasons thereof; and

(c) whether Government intend to make provisions for their registration and regulation ?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY) : (a) and (b). The Trade Unions Act, 1926 provides for the registration of 'trade unions', which term includes any federation of two or more trade unions. A Central Trade Union being of the nature of a federation of trade unions may also get itself registered under the said Act. Registration is, however, not compulsory. According to the available information, several federations of trade unions and one Central Trade Union are registered under the said Act.

(c). Does not arise.

Construction of Airport in Malaysia by International Airports Authority of India

3708. SHRIMATI KISHORI SINHA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the International Airports Authority of India has undertaken a project to build airports in Malaysia as reported in the 'Economic Times' of 28 July, 1988; and

(b) if not, the reasons for not getting the contract ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM : (a) and (b). International Airports Authority of India has been nominated as the lead agency from India for undertaking the construction of an airport in Sibul in Malaysia. The construction contract has not been awarded by the Malaysian Government to any agency so far.

Baroda Railway Station

3709. SHRI RANJITSINGH GAEKWAD : Will the Minister of RAILWAYS be pleased to state :

(a) whether the proposal for modification of the railway platforms, giving exit to the western side and developing the area around Baroda railway station on Western Railway is pending approval;

(b) if so, whether ever growing passenger traffic and absence of necessary development of this railway station has aggravated the problems of the passengers; and

(c) if so, the steps proposed to be taken for early development of this station ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD) : (a) to (c). A proposal to develop Vadodara Station to ease congestion has been prepared. The proposal, which has been included in the Railways's Budget 1988-89, includes the provision of a booking office on West side and extension of foot over-bridge to provide access to station from West side.

Supply of Edible Oil to Gujarat

3710. SHRI RANJITSINGH GAEKWAD : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the quantity and value of edible oils allocated to State of Gujarat from June, 1987 to 31st May, 1988; and

(b) the quantity of edible oils lifted by the State during the above period ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : (a) About 1.89 lakh MTs edible oils valued at